

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

7. C.P.(CAA)/228(MB)2023 In C.A.(CAA)/52(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024**

**NAME OF THE PARTIES:- Panama Holding Private Limited**

**Section: 230-232 of the Companies Act, 2013**

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**ORDER**

Counsel, Hemant Sethi a/w Tanya Sethi appeared for the Petitioner and Ms. Aparna Mudiam, Deputy Director, O/o Regional Director (Western Region) present through VC. Counsel appearing for the Petitioner states that Bank of India seeks time to file their response. Let reply/response on behalf of the Bank of India be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **22.07.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**